Sir, I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act 1878. section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 580, dated the 7th July 1958, publishing the Customs and Central Excise Duties Drawback (Foot-wear) Rules, 1958. [Placed in Library. See No. LT-784/58.]

Sir, I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 606, dated the 12th July 1958, allowance of drawrelating to the back in respect of duty-paid foreign materials used in the manufacture of confectionery. [Placed in Library. See No. LT-785/58.1

Sir, I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, and Section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department Revenue) Notification G.S.R. No. 607, dated the 12th July 1958, publishing the Customs and Central Excise Duties (Confectionery) Drawback 1958. [Placed in Library. See No. LT-784/58.]

MESSAGE FROM THE LOK SABHA

THE ARMED FORCES (Assam AND MANIPUR) SPECIAL POWERS BILL, 1958

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:-

"In accordance with the provisions of Rule 96 of the Rules Procedure and Conduct of Business in Lok Sabha, I am directed enclose herewith copy of the а Armed Forces (Assam and Manipur) Special Powers Bill, 1958, as passed by Lok Sabha at its sitting held on the 18th August, 1958."

Sir, I lay the Bill on the Table.

ALLOTMENT OF TIME FOR CONSI-DERATION OF BILLS

Mr. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajva Sabha. have allotted three hours and hour respectively for the completion of all stages involved in the consideration and return of the Mineral (Additional Duties of Excise and Customs) Bill, 1958, and the Appropriation (Railways) No. 3 Bill, 1958, by the Rajya Sabha, including consideration and passing of amendments, if any, to the Bills.

LEAVE OF ABSENCE TO DIWAN CHAMAN LALL

MR. CHAIRMAN: I have to inform Members that the following letter dated the 4th August, 1958, written from Moscow has been received from Diwan Chaman Lall:

"I should be grateful if you would ask the House to grant me leave from the ensuing session as I may not be able to return home in time."

Is it the pleasure of the House that permission be granted to Chaman Lall for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented)

Mr. CHAIRMAN: Permission is granted.

THE PUBLIC PERMISES (EVICTION OF UNAUTHORISED OCCUPANTS) BILL, 1958—continued

SHRI P. N. SAPRU (Uttar Pradesh): Mr. Chairman, perhaps you will allow me to explain my point of view